

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENCH IV, NEW DLEHI

(IB)-651/ND/2018

IN THE MATTER OF:
M/s Arcon & Associates

...Applicant/Operational Creditor

VS.

Ahluwalia Contracts (India) Pvt. Ltd.

... Respondent/Corporate Debtor

SECTION:
Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on:05.05.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant(s) : Ms. Shradha Agarwal, Adv.
Mr. Sanjay Ruia, PCA

For the Respondent :

ORDER

Against the said corporate debtor, Ahluwalia Contracts (India) Pvt. Ltd. an application being CP. No. (IB)-2135/(ND)/2019 is admitted on 05.05.2021 and the order initiating CIRP is passed. The applicant in the present application is at liberty to file its claim before the IRP which shall be considered in accordance with law.

It is made clear that if by any reason the order initiating CIRP is set aside, the present applicant will be at liberty to take recourse under law.

The present application stands disposed off in terms of above order.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**

Pronounced today under Rule 151 of NCLT Rules, 2016 as the Hon'ble Member (T) Ms. Sumita Purkayastha is not holding the court today.

**Court Officer
05.05.2021**